

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1130/2001

New Delhi this the 3rd day of May, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. N.S. Negi,  
S/o Sh. Gopal Singh Negi,  
Sr. Booking Clerk,  
Northern Railway,  
Delhi. .... Applicant

(through Sh. Anis Suhrawardy, Advocate)

Versus

1. Union of India through  
its General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divl. Railway Manager,  
DRM Office,  
Northern Railway,  
Cheimsford Road,  
New Delhi.
3. Sr. Divl. Commercial Manager,  
Northern Railway,  
Baroda House,  
New Delhi. .... Respondents

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns Disciplinary Authority's order dated 19.10.2000 (Annexure-A1) as well as order dated 20.04.2001 (Annexure-A2) revising the earlier order.

2. Admittedly the applicant has not filed any appeal as yet.

3. Under the circumstances, this OA is premature, as applicant has to exhaust <sup>the</sup> statutory

remedies available to him before approaching the Tribunal.

4. This OA is, therefore, disposed of at this preliminary stage with a direction to respondents, that in the event applicant submits a detailed representation against the aforesaid two orders within one month from today, respondents will ignore limitation, if any, involved, and consider the appeal submitted, by means of a detailed, speaking and reasoned order, in accordance with rules and instructions, within four months from the date of receipt of the appeal, under intimation to applicant.

5. If any grievance still survives, it will be open to applicant to agitate the same through appropriate original proceedings, in accordance with law, if so advised. *No costs*

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S. R. Adige  
(S. R. Adige)  
Vice-Chairman(A)

/vv/